

श्री जावं करनेबीज : क्या प्रखबारों में यह खबर घाने के बाद सरकार ने पाकिस्तान सरकार से इस बारे में पूछा है ?

SHRI Y. B. CHAVAN: In this matter, you do not make enquiries of the Pakistan Government like this. Are we expecting them to say yes or no to this matter?

श्री जावं करनेबीज : क्यों नहीं ?

SHRI M. L. SONDHI (New Delhi): According to the Tashkent spirit.

SHRI Y. B. CHAVAN: So far as this particular matter is concerned, there is no occasion to think about it, because we have yet no confirmation whether he has crossed across the border.

श्री जावं करनेबीज : मैं ने अपने प्रश्न के दूसरे भाग में यह भी पूछा है कि जब पाकिस्तान की ओर से हमारे देश में बग़ावत करने वाले लोगों को मदद दी जाती है, तो क्या सरकार पूर्वी पाकिस्तान में वहाँ की हुकूमत के खिलाफ़ बग़ावत करने वाली शक्तियों की मदद करेगी ।

SHRI Y. B. CHAVAN: It is a suggestion for action.

12.22 hrs.

QUESTION OF PRIVILEGE  
AGAINST CHAIRMAN OF  
THE S.T.C.

श्री कंबर लाल गुप्त : (दिल्ली सदर)

अध्यक्ष महोदय, मैं आप की आज्ञा से नियम 222 के अन्तर्गत विरोधाधिकार का प्रस्ताव इस सदन के सामने रखना चाहता हूँ । मेरा प्रस्ताव स्टेट ट्रेडिंग कॉर्पोरेशन के अध्यक्ष, श्री बी० पी० पटेल, के विरुद्ध है । जैसा कि आप को मालूम है, इस सदन के माननीय सदस्य, श्री बाबूराव पटेल, ने स्टेट ट्रेडिंग कॉर्पोरेशन के बारे में कई घोटाले एक बार नहीं, अनेक बार, इस सदन में और बाहर भी रखे हैं । उन्होंने बताया है कि 15 करोड़ रुपये का संस्कार स्वीडन कीसे हुआ, किस तरीके से

9 लाख रुपये का फारेनएक्सचेंज बाहर जाना के लिए खर्च किया गया, किस तरह से 30,000 रुपये का एडवांस कमीशन किसी पार्टी को दिया गया और किस तरह से स्टेट ट्रेडिंग कॉर्पोरेशन के अध्यक्ष, श्री पटेल, कुछ लोगों के साथ मिल कर गोल-माल कर रहे हैं । माननीय सदस्य, श्री बाबूराव पटेल, एस० टी० सी० के सम्बन्ध में कई घोटाले इस सदन में और बाहर बताते रहे हैं ।

जब एस० टी० सी० के अध्यक्ष, श्री पटेल, को मालूम हुआ कि यह संसद सदस्य एस० टी० सी० के घोटालों का पर्दा-फाग करते हैं, तो उन्होंने इन माननीय सदस्य को अपरोच किया, इन को मिलने की कोशिश की । माननीय सदस्य एक बार प्रहमदाबाद गये हुए थे । वह वहाँ पर जिस होटल में ठहरे हुए थे, श्री पटेल ने दिल्ली से उस होटल में उन को टुक टेलीफोन किया और कहा कि आप एस० टी० सी० के घोटालों के बारे में जो कुछ सदन में कहते रहते हैं, कृपा कर के वह न कहिये । मैं आप से मिलना चाहता हूँ । माननीय सदस्य ने कहा कि मुझ से मिलने की जरूरत नहीं है । उस के बाद श्री पटेल ने माननीय सदस्य, श्री बाबूराव पटेल, से दिल्ली और बम्बई में मिलने की कई बार कोशिश की ।

29 जनवरी, 1968 को एक बार उन की मुलाकात भी हुई । एस० टी० सी० के अध्यक्ष, श्री पटेल, ने माननीय सदस्य को कहा कि जिस प्रकार आप हमारे घोटाले निकालते हैं, वह ठीक नहीं है, मेहरबानी कर के इस को बन्द कीजिए । मैं समझता हूँ कि एक अधिकारी को किसी प्रश्न के बारे में स्पष्टीकरण करने का हक है और अगर कोई चलतफ़हमी है, तो किसी माननीय सदस्य के पास जाने का भी हक है । मैं यह भी समझता हूँ कि उन्हें यह प्रार्थना करणे का भी हक है, कि मेहरबानी कीजिए, दया कीजिए, वह गलत न कीजिए, अर्थात्, कर्मिक के कर्ज से उस माननीय सदस्य की अपनी नहीं है

कि वह उस प्रार्थना को माने या ना माने । जब तक उस माननीय सदस्य पर कोई दबाव नहीं डाला जाता है, तब तक, मेरे ख्याल से, कोई प्रिविलेज का ग्रीच नहीं होता है ।

लेकिन इस मामले में सिर्फ इतना ही नहीं किधा गया, जब माननीय सदस्य, श्री पटेल, ने यह स्पष्ट कर दिया कि एस० टी० सी० या उ३ के चेयरमैन ने जो घोटाले किये हैं, उन्होंने गरीब लोगों का पैसा जो पानीकी तरह बहाया है, वह देश के हित में उन बातों को सदन के सामने उरूर रखेंगे, तब एस० टी० सी० के चेयरमैन, श्री पटेल, ने राजमाता सिधिया को एपरोच किया — जैसा कि घ्राप को मौलूम है, श्री बाबूराव पटेल उन की मदद से उ३ सदन में चुने गये हैं — और उन से प्रार्थना की कि . . . .

श्री शिवाजीराव शं० देशमुख (परजगी) : मदद के माने क्या हैं ?

श्री कंबर लाल गुप्त : मदद के माने मदद ?

उन्होंने राजमाता से यह प्रार्थना की कि श्री बाबूराव पटेल से उन का सम्बन्ध बहुत नजदीक का है, वह कृपा कर के . . . .

श्री धर्मत नहाटा (बाड़मेर) : राजमाता का मतलब क्या है ?

श्री कंबर लाल गुप्त : . . . श्री बाबूराव पटेल पर दबाव डालें कि वह जो सदन में हमारे खिलाफ कहते रहते हैं वह न कहें ।

उसके बाद राजमाता ने माननीय सदस्य को बुलाया और कहा कि श्री पटेल उनके पास घ्राए ये और उन्होंने ये बातें कहीं थीं । उसके बाद माननीय सदस्य श्री बाबूराव पटेल ने 21 फरवरी, 1968 को एक रजिस्टर्ड लेटर श्री पटेल को भेजा जिसके कुछ खंन में यहाँ पर पढ़ना चाहता हूँ । उस पत्र में उन्होंने साफ लिखा है कि किस तरह से

यह मुलाकात हुई । उन्होंने यह भी कहा है कि मिलने में कोई हर्ज नहीं है लेकिन श्री पटेल उन पर जो दबाव डलवाना चाहते हैं वह गलत है ।

उस पत्र में कहा गया है :

"On 10th February, 1968 Her Highness Rajmata Vijaya Raje of Gwalior phoned me up, inviting me for tea to her palace in Bombay. You know that I am the representative of the Rajmata in Parliament.

Till the point that you called on me, I cannot take much objection to your visit because being a Member of Parliament, I have to receive people to know the other side of any vexed problem. I, therefore, do not blame you for that. But when you called on Her Highness the Rajmata of Gwalior knowing that I was her representative in Parliament and asking her to influence me because of her hold on me, I think you did a wrong thing"

SHRI AMRIT NAHATA: On a point of order, Sir.

Mr. SPEAKER: I know what point of order you are raising. Your objection is that he is the representative of the people and not of the Rajmata.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, इस पत्र में माननीय सदस्य श्री बाबूराव पटेल ने यह शिकायत की है कि एस० टी० सी० के चेयरमैन श्री पटेल उन पर महारानी ग्वालियर के जरिये जो प्रभाव डलवा रहे हैं वह गलत बात है । उन्होंने यह भी कहा है कि श्री पटेल उन्हें मिलें और अपनी बात बतायें इसमें उन्हें कोई एतराज नहीं है ।

यह प्रिविलेज का सख्त कैंडे होता है ? पार्लियामेंटरी नेक्ज में दम को मालेस्टेशन कहते हैं हर एक सदस्य को फीडम क्लम मालेस्टेशन का अधिकार होना चाहिए

[श्री कंवरलाल गुप्त]

(व्यवधान) ताकि वह अपनी राय ठीक तरीके से सदन के सामने रख सके।

मैं मेज़ पार्लियामेंटरी प्रैक्टिस के सफ़ह 109 से पढ़ना चाहता हूँ :

"...any act or omission which obstructs or impedes either House of Parliament in the performance of its functions, or which obstructs or impedes any member or officer of such House in the discharge of his duty, or which has a tendency, directly or indirectly, to produce such results may be treated as contempt...."

अध्यक्ष महोदय, मेरे इतना बताने के बाद यह चीज़ स्पष्ट है कि कन्टेम्प्ट हुआ इन्फ्लुएन्स करने की कोशिश की गई है। यह किसी एक पार्टी का सवाल नहीं है, एक व्यक्ति का सवाल नहीं है, किसी राजनीतिक दल का सवाल भी नहीं है, न यह किसी के विरोध में है और न पक्ष में है यह सारे सदन के माननीय सदस्यों का सवाल है। मेरी दृष्टि में प्राइमाफ़क्ती यह एक केस है जिसमें इस सदन के सदस्यों को जो विशेषाधिकार प्राप्त हैं उनका उल्लंघन हुआ है। इस लिये मेरी प्रार्थना है कि इस को विशेषाधिकार समिति को भेजा जाय।

MR. SPEAKER: What has the Minister to say?

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय इस विषय पर कोई विवाद नहीं होगा यदि आप एक मिनट मुझे दे दें।

MR. SPEAKER: Not at this stage. I am asking the Minister to give his comments.

श्री मधु लिमये : हमारी बात सुनने के बाद कहेंगे।

MR. SPEAKER: Not now.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Mr. Speaker, Sir, the hon. Member, Shri

Kanwar Lal Gupta has made a general case....

AN HON. MEMBER: specific.

SHRI DINESH SINGH: ...against STC and its Chairman. The House is fully aware of the facts. The STC has entered into a contract with Messrs. Oval Industries Ltd., New York, for the supply of sulphur and this question has been raised in this House several times. Sir, you may recollect that when this question had been raised here, I had stated that I have no objection to anybody whom you may decide looking into this matter. Thereafter, Sir, you decided that the Committee on Public Undertakings should go into this and, on the 25th of July, you referred this matter to the Committee on Public Undertakings. Now the Committee on Public Undertakings has gone into this contract in all its details.

MR. SPEAKER: But that is not being questioned.

SHRI DINESH SINGH: I referred to it because he has raised the entire question.... (Interruptions)

MR. SPEAKER: All that is not being questioned. The only question is whether any official can go and contact a Member and try to influence him.

SHRI DINESH SINGH: I am saying this only in relation to this.... (interruptions)

श्री मधु लिमये : हमें लिये मैंने कहा था कि पहले मझे मून लोजिये। इस समय इन को खाली इतना कहना है कि...

MR. SPEAKER: I am looking into all that. Why should he worry?

The question is very simple. The point is whether an official can contact any Member of the House and say "don't do this".

SHRI DINESH SINGH: My point is this. I was mentioning these facts only to submit that there could be no intention on the part of the official to go and try to influence any Member

of this House, because the matter was already before the House in all its detail and, therefore, there was no point in his going to an individual Member and trying to influence him. The matter now is between the Government and the Committee. So far as the hon. Member himself is concerned, he has not claimed that the official tried to influence him in any manner. The question is not whether the Chairman went to him or not—whether it is right or wrong is a different question—but whether it constitutes a privilege of the House. He went to the Member. But he did not threaten him in any manner; he did not use any means which may restrict the freedom of the Member to work in this House. All that he did was to tell him that there were certain inaccuracies in his statement....

श्री अटल बिहारी वाजपेयी (वलरामपुर)  
क्या सारे मामले पर चर्चा हो रही है ?

MR. SPEAKER: Shri Gupta had raised so many points. Why don't you hear the other side also.

श्री अटल बिहारी वाजपेयी : पहले वह यह स्पष्ट करें कि क्या वह आइन्वैजशन कर रहे हैं ?

MR. SPEAKER: He is clarifying the position.

SHRI DINESH SINGH: The Chairman went into the details of this article and explained to the hon. Member the inaccuracies that there were in this article. Thereafter, he had an opportunity of meeting the Rajamata, which has been referred to in this House, and he had an opportunity of talking to her and explaining to her the same position which he had explained to the Member. Now, the Member in his letter has quoted.... (interruptions)

SHRI SURENDRANATH DWIVEDI (Kendrapara): She is not a member of this House.

SHRI DINESH SINGH: What the Member says about this, it is very

relevant. He quoted the letter yesterday... (interruptions) He has not claimed any privilege. He has not said.... (interruptions). He has not said that any undue influence has been brought on him. All that he said was:

"You have created an embarrassing situation between the Rajmata and myself. She did not know what to say and she was very apologetic to me for having spoken on your behalf before me. I do not know what made you do such a thing when I had given you the assurance that I would look at all STC problems with more care in the future. These are important points I am placing before you... Anyway, I am placing this incident on record so that you do not again repeat the performance of rushing to Her Highness the Rajmata and creating further embarrassment between me and her"

There is no question of any undue pressure being brought on anybody... (interruptions). All that he did was, during his conversation with the Rajamata he mentioned it. She showed interest. So, he had given her the same facts which he had given to the Member and she had spoken to him. There is no question of any undue interference or pressure being brought on any member.... (interruptions).

MR. SPEAKER: Now, will you all kindly sit down. The question of further discussion of this matter will arise only if leave is granted. For granting leave it should have the support of 25 Members. So, I would now request those hon. Members who are in favour of the motion being referred to the Privileges Committee to stand on their seats.... I find that more than 25 hon. Members are in favour of it. So, leave is granted.

श्री शक्तिनूबच वाजपेयी (वारंगोन) :  
अध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ़ ऑर्डर है । राजमाता का नाम बताया जाय कौन है ?

श्री बबु खिलवे : विजय राज सिधिया ।

MR. SPEAKER: I would request all of them to sit down. Let us calmly discuss the issue. Now that leave is granted, the motion may be moved.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं नियम संख्या 226 के अन्तर्गत प्रस्ताव करता हूँ कि यह सदन निश्चय करता है कि श्री कंवर लाल गुप्ता ने एस० टी० सी० के चेयरमैन के विरुद्ध विशेषाधिकार उल्लंघन का जो मामला उठाया है उसे जांच के लिये विशेषाधिकार समिति को भेजा जाय और समिति को यह निर्देश दिया जाय कि वह अपना प्रतिवेदन प्रागामी सत्र के प्रथम दिन तक प्रस्तुत करे ।

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND COMMUNICA-  
TIONS (DR. RAM SUBHAG SINGH):  
We are not opposing it.

MR. SPEAKER: Since the Govern-  
ment have accepted it, there is no  
necessity for any debate at this stage.  
Whatever discussion is necessary can  
take place in the Privileges Committee.  
We will now refer it to the Privileges  
Committee. I will now put to the  
motion of Shri Vajpayee to the vote of  
the House. The question is:

"This House resolves that the  
question of breach of privilege  
raised by Shri Kanwar Lal Gupta  
against the Chairman, State Trad-  
ing Corporation, be referred to  
the Committee of Privileges for  
investigation with instructions to  
report by the first day of the next  
session to the House."

The motion was adopted.

12.38 hrs.

PAPERS LAID ON THE TABLE  
EXPORT OF COIR YARN (INSPEC-  
TION) AMENDMENT RULES

THE MINISTER OF COMMERCE  
(SHRI DINESH SINGH): I beg to lay

on the Table a copy of the Export of  
Coir Yarn (Inspection) Amendment  
Rules, 1968, published in Notification  
No. S.O. 1003 in Gazette of India dated  
the 18th March, 1968 under sub-section  
(3) of section 17 of the Export (Qual-  
ity Control and Inspection) Act, 1963.  
[Placed in Library. See No. LT-726/  
68]

#### AUDIT REPORT AND APPROPRIA- TION ACCOUNTS

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K. C.  
PANT): I beg to lay on the Table:—

- (1) A copy of the Audit Report  
(Civil), 1968, under article  
151(1) of the Constitution.
- (2) A copy of the Appropriation  
Accounts (Civil), 1966-67.

[Placed in Library. See No. LT-  
727/68]

#### COMMITTEE ON PRIVATE MEM- BERS' BILLS AND RESOLUTIONS

##### TWENTY-SIXTH REPORT

SHRI KHADILKAR (Khed): Sir, I  
beg to present the Twenty-sixth Re-  
port of the Committee on Private  
Members' Bills and Resolutions.

#### ESTIMATES COMMITTEE

##### FORTY-FIRST REPORT

SHRI S. KANDAPPAN (Mettur):  
Sir, I beg to present the Forty-first  
Report of the Estimates Committee on  
the Ministry of Food, Agriculture,  
Community Development and Coope-  
ration (Department of Agriculture)—  
Central Institute of Fisheries Opera-  
tives, Ernakulam.

#### CONSTITUTION (AMENDMENT) BILL

SHRI KHADILKAR (Khed): I beg  
to move the following:

"That this House recommends to  
Rajya Sabha that Rajya Sabha do